

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10513/2022

(Arising out of impugned final judgment and order dated 01-06-2022 in WP(C) No. 8570/2022 passed by the High Court Of Delhi At New Delhi)

ANANYA TYAGI & ORS.

Petitioner(s)

VERSUS

REGISTRAR GENERAL, DELHI HIGH COURT & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84124/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-06-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Prashant Manchanda, Adv.
Ms. Shashi Kant, Adv.
Mr. Vaibhav Karadale, Adv.
Mr. Mohit Saroha, Adv.
Mr. Akhilesh Kumar Mishra, Adv.
Mr. Omanakuttan K. K., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioners.

We see no reason to interfere with the impugned order passed by the High Court in exercise of our jurisdiction under Article 136 of Constitution of India. The Special Leave Petition is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR